

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 607**  
**IB-35/PB/2022**

**IN THE MATTER OF:**  
**Bank of Baroda**

**...PETITIONER**

**Vs.**

**Mr. Ashok Kumar Bansal**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IB Code, 2016**

**Order delivered on 02.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Financial Creditor**

**:Adv Anil Bhatia along with Adv**  
**Mayank Singhal**

**For the Respondent**

**:Ms. Shankari Mishra, Adv.**

**ORDER**

Ld. Counsel for the Petitioner is present virtually however, we could not hear him because of some technical difficulty at his end. List the matter on **05.03.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**